

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र The Ladakh Gazette

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लद्दाख, 23 मार्च, 2026
LADAKH, MONDAY, MARCH, 23, 2026

Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

HOME DEPARTMENT
IN THE COURT OF SPECIAL MOBILE MAGISTRATE, LEH

Challan No. 10 of 2024
CNR No. LDLH030001352024
Case No. Challan/41/2024

In the case of:

State through PS Leh
FIR No.165/2023 u/Ss. 457, 380, 34, 120-B IPC and 7/25 Arms Act

versus

1. Jiyarul Sheikh S/O Lal Chand Shiekh R/O Brahmanigram, Murshidabad, Kolkata, West Bengal
2. Mohd Nizam Mullah S/O Himayat Mullah R/O Bhavana, JJ Colony, Juggi No. 530, C-Block, Delhi

3. Mohd. Sahil Sheik S/O Mohd Himmat R/O Brahmanigram, Sagardigi, Murshidabad, Kolkata, West Bengal
4. Parvez Sheikh S/O Farooq Sheikh R/O Geetgram Murshidabad, Kolkata, West Bengal

GENERAL WARRANT OF ARREST

Whereas in the above titled case, vide Order Dated: 18/02/2026, it has been observed that the accused no. 1,3 & 4- (a) Jiyarul Sheikh S/O Lal Chand Shiekh R/O Brahmanigram, Murshidabad, Kolkata, West Bengal, (b) Mohd. Sahil Sheik S/O Mohd Himmat R/O Brahmanigram, Sagardigi, Murshidabad, Kolkata, West Bengal, (c) Parvez Sheikh S/O Farooq Sheikh R/O Geetgram Murshidabad, Kolkata, West Bengal are concealing themselves to evade the process of law and declared them as ABSCONDERS. Accordingly, General Warrant of Arrest is hereby issued against the accused persons mentioned above. The above-named accused persons be arrested whenever found and produced before this Court.

This warrant shall remain in force till arrest of the accused persons.

Issued on this 18th day of February 2026, under my signature and seal of this Court.

No.130/SMM/Leh

Dated:23-02-2026

Sd-
Wangial Tsering (JK00226)
Special Mobile Magistrate
Leh

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